

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 436/2014

IN THE MATTER OF:

Geeta Retail Network Pvt. Ltd.

.....Petitioner

v.

The Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 560(6)

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (T)

For the Petitioner(s) : Ms. Deepika Dixit, Advocate

For the Respondent(s) : Ms. Aparna Mudiam, Assistant Registrar of Companies

ORDER

In the reply filed by the Registrar of Companies the application filed by the appellant in form EES, 2011 i.e. Easy Exit Scheme it has been stated in column 8 as under:-

'no business activity has been carried out by the company since incorporation.'

The aforesaid assertion has been reiterated in the affidavit dated 29.01.2011 which has also been attached with the reply.

In view thereof, the petition is dismissed.

Detailed reasons to follow.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017

VINEET